



2026:AHC:18038

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 64505 of 2010

Ram Shabad

.....Petitioner(s)

Versus

State of U.P. and Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Upadhyay, J.A. Azmi, K.K. Tiwari, Karuna Srivastava, Santosh Srivastava
Counsel for Respondent(s)	:	A.P.Singh, C.S.C., Digvijay Tiwari, Faheem Ahmad

Court No. - 54

HON'BLE DINESH PATHAK, J.

In Re : Civil Misc. Withdrawal Application No.13 of 2025

1. The instant withdrawal application has been moved on behalf of the petitioners supported by affidavit of Chhote Lal Singh (petitioner no.1/3) to withdraw the writ petition.
2. Learned counsel for the petitioner submits that in the changed circumstances petitioner do not want to press the writ petition, therefore, instant withdrawal application may be allowed and the writ petition may be dismissed as withdrawn.
3. There is no oppose to the prayer as made by learned counsel for the petitioners.
4. As such, the instant withdrawal application is hereby **allowed**.

In Re : Writ Petition

5. In view of the order of the day passed in withdrawal application, as mentioned above, the instant **writ petition is dismissed as withdrawn**.
6. Interim order, if any, is vacated.

January 27, 2026

vkg

(Dinesh Pathak,J.)